

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 05/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/9/2017  
NAME OF THE PETITIONER(S) : S. BALASUBRAMANIAN + 14  
NAME OF THE RESPONDENT(S) : ARUNA THEATRES & ENTERPRISES PVT LTD  
UNDER SECTION : 241/242 of companies act 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			
1.	S. Balasubramanian Kumar	Counsel for Fresh	[Signature]
2.	C. Uma Shankar	Counsel for R1 & 4	[Signature]
3.	Deepa Mariappan for Adv. B. Dhanaraj	Counsel for R6	Deepa
4.	Ambili Menon	Counsel for R2	[Signature]
5.	K. S. Viswanathan	Counsel for Applicant	For K. S. Viswanathan [Signature]

**ORDER**

Counsel for Petitioner present. Counsel for R-1 and R-4 present. Counsels representing R-2, R3, R5, R6 and R7 present. Perusal of the order dated 16.06.2017 reveals that the Petitioner sought time for filing the memo indicating the price to sell his shares and to pass it on to the 1st Respondent Company. Counsel for Petitioner has filed a memo, the copy of which has already been sent to the 1st Respondent Company for consideration. The Respondents are directed to give response to the memo of the Petitioner within one week, in writing. Thereafter, the Petitioner will file objection, if any, on the same within the next one week and the progress with regard to the offer of the Petitioner shall be reported to the Bench on the next date of hearing. **Put up on 18.07.2017 at 10.30 A.M.**



(S. VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)



(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)